(iii) बंगलादेश

(iv) **क**तर

- (v) संयुक्त अरब अमीरात
- (v) नेपाल
- (vi) वेलारूस
- (vii) उक्रोन
- (viii) चीन
- (ix) ओमान
- (x) बाजील
- (xi) पोलैंड
- (xii) जर्मनी
- (xiji) नाइजीरिया

विदेशों के साथ राजनयिक संबंध

3162. श्री मोहिन्दर सिंह कल्याणः क्या विदेश मंत्री यह बताने की कृपा करेंगे कि:

(क) भारत के कितने देशों के साथ राजनयिक संबंध । हैं:

(ख) उनमें से किन-किन देशों में इस समय राजदूत के पद रिक्त हैं:

(ग) सरकार द्वारा उक्त पदों को भरने के लिए क्या कदम उठाये गये हैं?

विदेश मंत्री (श्री इन्द्र कुमार गुजराल): (क) भारत के 195 देशों के साथ राजनयिक संबंध है।

(ख) 30 अगस्त, 1996 की स्थिति के अनुसार, आठ राजदूतवासों/हाई कमीशनों में मिशन प्रमुखों की नियुक्तियां को जानी हैं। वे निम्न देशों में स्थित हैं : अफगानिस्तान, कम्बोडिया, डीपीआर कोरिया, मालदीव, पौजाम्बिक, स्नीडन, वियतनाम और यूगोस्लाविया। सात राजदूत/हाई कमिशनर जिन्हें अल्जीयर्स, चीन, क्यूवा, फिनलैंड, मलेशिय, सीरिया और यमन स्थित मिशनों में तैनात किया गया है वे अपना कार्यवार ग्रहण करने की औपचारिकताओं को पुरा करने की कार्रवाई कर रहे हैं।

(ग) उपर्युक्त आठ रिक्त पदों पर मिशन प्रमुख नियुक्ति
 करने संबंधी कार्रवाई चल रही है।

Proposal for change of Partners Operating Cellular Service

3163. SHRI SATISH AGARWAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any proposal has been received by the Department of Telecommunications for change of Indian and/or foreign partners/ promotors in respect of short-listed parties for operating cellular services in the country;

(b) if so, the details thereof and decision taken in this regard; and

(c) whether it is also a fact that such change of partners was not permitted in the original tender documents; if so, the rationale of such deviation?

THE MINISTER OF COMMUNICA-TIONS (SHRI BENI PRASAD VERMA): (a) Yes, Sir.

(b) The details are given in the enclosed statement. (*See* below).

(c) The change in Indian/foreign partner's equity holdings have been permitted as per the tender document which provides as follows in this regard:

"In order to provide flexibility to the bidder company, it is clarified that changes in share capital of the bidder company can be made at any time after the effective date subject to relevant laws on the subject and any guidelines issued by SEBI or any statutary authority. However, the share holdingof a foreign promoter whose networth or experience or both have been taken into consideration for determining the eligibility of the bidding company must continue to have a share holding of not less than 10% for at least 3 years from the date of issue of license. As for the Indian promoter, its shareholding shall not go below 10% or the holding at the time of bidding whichever is lower, in the first three vears."

In order to give further flexibility, the change of foreign Partner(s) was allowed if the new foreign partner(s) was found stronger in networth and better in experience of cellular network operation subject to no objection from the old foreign partner(s) and subsequent FIPB approval.

As regards to change of Indian partners), the change was permitted if the new Indian promoter company was a subsidiary company (minimum 51% holding of the old Indian promoter).

S.N	Name of Cellular	Old	New	Old	New	
	Licensees	Indian Promoters	Indian Promoters	Foreign Promoters	Foreign Promoters	Remarks
1.	Hutchiston Max	Max India Ltd.	i) Max Telecom	Hutchison	Hutchison Tel-	
	Telecom (P) Ltd.		ventures Ltd. ii) Liquid invest & Trading Co.	Whampoa Ltd. Hongkong	com (India) Ltd Mauritius.	
2.	Sterling Cellular	Sterlind	Sterling	Cellular	i) Cellular	
	Ltd.	Computers	Computers	Communication Intl., U.S.A. iii) NRls/DCBs	ii) Communication Ine. Mauritius Swiss PTT, Switzerland.	
3.	RPG Cellular Services Ltd.	Ceat Ltd.	i) Ceat Fin. Co. Ltd.ii) Ceat Holdings Ltd.	i) Vodafone Group, Plcii) Mistubishi Group	 i) Cellfone Ltd., Mauritius. ii) Airtouch Intl. iii) (Mauritius) Ltd., iv) Mauritius. Itochu Corp., Japan. Mistubishi Corp., Japan 	
4.	Bharti Cellular	Bharti Telecom	Bharti Televen tures	 i) Emtel, Mauritius ii) SFR, France iii) Mobile Sys., U.K. iv) Group of NRIs v) International Finance Co. vi) General Mobile U.K. 	i) Emtel, Mauritiusii) Mobile Sys., U.K.iii) General Mobile, UK	

Statement List of cellular licencees where change of Indian/Foreign parteners have been proposed or allowed

5.	Modi Telestra Pvt. Ltd.	No Change	No	Change	OTC, Australia	Telstra, Australia	
6.	Usha Martin Telecom Ltd.	Usha Martin Industries		Usha Martin Industries Usha Beltron	No Change	No Change	
7.	Aircel Digilink India Ltd.	Sterling Computers Ltd.	,	Sterling Com- puters Ltd. Karthik Financial	i) Swiss PTI Switzerlandii) Nepostal Consultancy BV.	Swiss PTI Switzerland	Proposal is still Under
8.	Hinduja HCL	i) Ashok	i)	Ashok	i) Singapore	l) Singapore	
	Comm. Pvt. Ltd.	Finance Ltd. ii) Ashok Ltd. iii) Asia Securities Holdings Ltd. iv) Slown	iii) iv)	Securities Slown Investm		Telecom Ltd ii) Tamil Nadu Telecom (Mauritius) Mauritius	
		Pvt. Ltd v) HCL	v)	Pvt. Ltd. HCL	under consideration.		
		v) nel	vii	Cellular Teleco India Ltd.	m.		
9.	Modicom Network Pvt. Ltd	No change	Ι	No Change	i) Vangaurd Cellular Systems inc. ii) Telecom	i) MotorolaInc. USA.ii) DistacomInvestment	
	JT Mobiles Ltd.	 i) Sanmar Electronics Corp. Ltd ii) United Ltd. iii) Parasram Puria credit & Investment Ltd. 	ii) iii)	Sanmar Electronics Corp. Ltd. United Ltd. R.K. Associates	International No change No •a no objection for the pr change in Indian has been given to the company subject to comp law and withdraw! of court case by the company. Since the case is sub-judice, the change has not beer effected.		
11	Hexacom India Ltd.	No change.	N	o change	i) Mobile Telecom Telecom. Co. Ltd.	i) Mobile wireless Co.	